

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Miscellaneous Application in Disposed of cases No. 79/2025

In

Original Application No. 785 of 2024

Mr. Jatinder Kumar Chabba

Applicant

Versus

State of Punjab and Ors.

Respondent(s)

Reply by way of affidavit of Er. Rubal Goyal, Environmental Engineer,
Regional Office, Hoshiarpur in compliance of order dated 28.05.2025 on behalf of
respondent no.4 Punjab Pollution Control Board.

I the above-named deponent, do hereby, solemnly affirm and state
as under:

Respectfully Showeth;

- 1) That briefly submitted a letter dated 23.09.2023 written by the applicant
Jatinder Kumar Chabba with grievance relating to the illegal cutting of trees
from the land notified under the Punjab Land Preservation Act, 1900 was
treated as Original Application no. 785 of 2024 by this Hon'ble Tribunal in
exercise of its Suo moto powers.
- 2) That after consideration of the matter, OA No. 785 of 2024 was disposed of
by this Hon'ble Tribunal by passing of an order dated 07.08.2024 and a Joint

Committee comprising of District Magistrate, Hoshiarpur; Divisional Forest Officer, Hoshiarpur and Punjab State Pollution Control Board was constituted with direction to visit the site and to take appropriate preventive and remedial action in accordance with Law and to submit a compliance report with the Registrar General of the Hon'ble Tribunal. Divisional Forest Officer, Hoshiarpur was directed to be the Nodal agency for coordination and compliance of order dated 07.08.2024 of this Hon'ble Tribunal.

- 3) That in compliance of order dated 07.08.2024, the Divisional Forest Officer, Garhshankar has filed report dated 05.11.2024 which was treated and registered as Miscellaneous Application (in disposed of cases) no. 79 of 2025 in Original Application No. 785 of 2024 titled as Jatinder Kumar Chabba v/s State of Punjab and others by this Hon'ble Tribunal.
- 4) That considering the observations made in the report dated 05.11.2024, this Hon'ble Tribunal was pleased to pass an order dated 28.05.2025 in Miscellaneous Application (in disposed of cases) no. 79 of 2025 in Original Application No. 785 of 2024 thereby impleading the State of Punjab through Secretary Environment, Forest and Climate Change; District Magistrate, Garhshankar; DFO Garhshankar; Punjab Pollution Control Board and Shri Guru Ravidas Historical Shrine-Charan Choh Ganga Amritkund Sachkhand Shri Khuralgarh Sahib, Village Kharali, Tehsil, Garhshankar, District Hoshiarpur through Sant Surender Das as respondents no 1 to 5 in the case.
- 5) That in reply it is submitted that the officer of the Punjab Pollution Control Board was member of the Joint Committee constituted by this Hon'ble Tribunal vide order dated 07.08.2024 and the officer of the Board being member has participated in the visit and other proceedings of the Joint Committee. The site visit was conducted by the Joint Committee and the relevant observations were recorded in the report dated 05.11.2024 of the Joint Committee which was submitted before this Hon'ble Tribunal by the Divisional Forest Officer, Garhshankar.

- 6) That it is relevant to mention here that no illegal cutting of trees was observed by the Joint Committee in reference to the allegations of the applicant. No roots of the trees (alleged to be cutted illegally) were found by the committee members at the site. However, as per the demarcation report of the site caried out by the Revenue Officer in the presence of the committee members and other respectable persons of the area, construction in the form of shops and toilets was found to be raised at the site. These facts have been incorporated in the report submitted before this Hon'ble Tribunal by the Divisional Forest Officer, Garhshankar. In view of the violations committed in the area closed u/s 4 of the Punjab Land Preservation Act, 1900, a notice has been issued by the Divisional Forest Officer, Garhshankar to the Sant Surinder Dass Trustees, Guru Ravidas Historical Shrine-Charan Choh Ganga and (Amritkund) Khuralgarh Sahib, Village Kharali, Tehsil, Garhshankar, District Hoshiarpur.
- 7) That the facts of the case are entirely related to the Department of Forest and Wildlife Preservation and the Divisional Forest Officer, Garhshankar has already initiated the action by issuing notice to the concerned person. As such, the reply filed by respondent Divisional Forest Officer, Garhshankar may kindly be perused. The Punjab Pollution Control Board has no active role to perform in the present case.
- 8) That the deponent may kindly be allowed to place on record, the reply of the Punjab Pollution Control Board in compliance to order dated 28.05.2025.

Date: 05.08.2025

Place: Hoshiarpur

Deponent

(Er. Rubal Goyal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Hoshiarpur.
(On behalf of Punjab Pollution
Control Board)

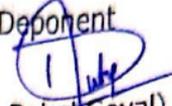
Verification:

Verified that the contents of Para No. 1 to 7 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above reply is false and no material has been concealed therein.

Date: 05.08.2025

Place: Hoshiapur

Deponent



(Er. Rubal Goyal)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Hoshiapur.
(On behalf of Punjab Pollution
Control Board)